THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)

Item No. 9
CP (IB) No. 39/Chd/Hry/2020

Under Section 9 of the Insolvency and Bankruptcy Code, 2016

In the matter of:-

Happy Forgings Limited …Petitioner-Operational Creditor

Vs.

The High Tech Gears Limited …Respondent-Corporate Debtor

Present through Video Conferencing:
Mr. Manav Bajaj, Advocate for the petitioner-operational creditor.
Mr. Raghav Kapoor, Advocate for respondent-corporate debtor.

Hard copy of the reply has been filed vide Diary No.00048/2 dated 11.10.2022. The same is taken on record. A date is requested by learned counsel for petitioner for filing the rejoinder. Let the same be filed within two weeks with copy in advance to the counsel opposite. In the meantime, learned counsel for the parties are directed to file short written submissions at least one week before the next date of hearing after exchanging the copies with each other. List on 02.02.2023 for arguments.

SD/-

(Subrata Kumar Dash)
Member (Technical)

SD/-

(Harnam Singh Thakur)
Member (Judicial)

November 29, 2022
DS